

**NHRC takes cognisance of detention
of a journalist in Guwahati, Assam**

NHRC, India took suo moto cognisance of a report that on March 25, in Guwahati, a journalist of a digital news portal was called at Panbazar police and detained after a dharna in front of the Assam Co-operative Apex Bank Ltd, which he had gone to cover. Reportedly, the journalist had questioned the bank's MD on the alleged financial irregularities, though no reason was cited for his detention.

A people still waiting to move out of the margins

International Transgender Day of Visibility, which is observed on March 31, highlights the challenges that transgender individuals face. Despite legal advancements such as the Transgender Persons (Protection of Rights) Act, 2019, social stigma, economic exclusion and discrimination persist. There are barriers to education, employment and health care. Workplace biases and financial discrimination hinder economic empowerment, while bullying and unsupportive environments restrict education. Health-care systems fail to address transgender-specific needs, worsening marginalisation. True inclusion requires strong policy implementation, anti-discrimination enforcement, and societal change. Governments, businesses and communities must ensure financial inclusion, equal opportunities and support, fostering empowerment beyond mere visibility.

Legal recognition versus ground reality

Weak implementation of the Transgender Persons (Protection of Rights) Act, 2019, hampers access to welfare schemes. As of December 2023, the National Portal for Transgender Persons received 24,115 identity card applications. However, only 15,800 certificates were issued, with over 3,200 pending beyond the mandated 30-day period. In Delhi, despite a transgender population of approximately 4,200 (2011 Census), only 23 identity cards had been issued by April 2022. The Act's bureaucratic certification process delays recognition by contrasting global standards of self-determination. It also lacks provisions for addressing police harassment, family rejection, and social exclusion.

Economic empowerment remains a challenge in India due to systemic barriers in employment and entrepreneurship. A 2018 National Human Rights Commission of India (NHRC) report found that 92% of transgender individuals were excluded from economic activities, forcing many



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Discrimination starts at hiring, where biases lead to exclusion, and those employed face workplace hostility, a lack of gender-neutral facilities, and resistance from colleagues. While Tata Steel has hired over 100 transgender employees, the industry-wide adoption of such policies is limited. In 2024, the Finance Ministry clarified that LGBTQ+ individuals could open joint bank accounts and nominate partners as beneficiaries, yet broader financial exclusion persists. There need to be workplace inclusion policies, diversity hiring, targeted financial programmes, and government-backed loans to ensure economic empowerment.

Hurdles in education, health-care access

Education is crucial for inclusion and the economic empowerment of transgender individuals in India, but systemic discrimination leads to significant disparities. The 2011 Census reported a transgender literacy rate of 56.1%, when the national average was 74.04%. In Kerala, 58% dropped out due to bullying, harassment, and unsupportive environments. But some States have introduced inclusive policies – Maharashtra has transgender cells in colleges and the University of Kerala has reserved seats and hostel facilities. However, nationwide policies remain weak. Ensuring equal opportunities requires gender-sensitive curricula, inclusive learning spaces, financial aid and vocational training.

Transgender individuals in India face major health-care challenges owing to systemic discrimination, financial barriers, and inadequate medical infrastructure. Despite the National Health Policy (2017) and the Ayushman Bharat, accessibility remains limited. A National Legal Services Authority survey found that 27% were denied health care due to their gender identity. Gender-affirming treatments remain costly

(between ₹2 lakh to ₹5 lakh) with limited insurance coverage. While the 'Ayushman Bharat TG Plus' card offers ₹5 lakh annual coverage, implementation gaps persist. The lack of trained health-care professionals results in substandard care, and mental health support is severely inadequate. Solutions include mandatory transgender health-care training; inclusion of gender-affirming treatments in insurance; dedicated transgender health clinics, and expanded mental health services.

Steps to help mainstream

Changing societal perceptions of transgender individuals in India requires genuine inclusion in the media, education, workplaces, and policies. While visibility has increased, portrayals often reinforce stereotypes. Deep-rooted prejudices in families, schools, and workplaces are another factor. Initiatives such as the 'I Am Also Human' campaign by the Humsafar Trust help, but broader efforts are needed. Gender sensitisation in schools, universities, and workplaces is essential. The media must depict transgender individuals in diverse roles, while cultural events such as Tamil Nadu's Koovagam Festival can promote acceptance.

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NHRC directs Bhadrak SP to expedite probe, rescue missing minor

PNN & AGENCIES

Kendrapara, April 4: The National Human Rights Commission (NHRC) has directed the Superintendent of Police (SP), Bhadrak, to expedite the investigation on a priority basis to rescue the missing minor child.

The apex rights body further asked the Bhadrak SP to submit a status report within four weeks, failing which the commission shall be constrained to invoke coercive processes under Section 13 of the Protection of Human Rights Act, 1993. The NHRC passed the order while acting on a petition filed by Sagar Kumar Jena, a human rights activist.

The activist, quoting reports published by various newspapers July 29, 2024, alleged in his petition that a one-and-a-half-year-old boy was kidnapped by two persons in the Bhandaripokhari area of Bhadrak district.

The child's mother reportedly alleged that her son was kidnapped by one of her close relatives, Alok, who had been frequently visiting her house. She sought the intervention of the commission in the matter.

The commission has asked the SP to ensure that the additional and complete report is submitted no later than May 11, 2025, for further consideration.

Pune mental hospital under lens

Vicky Pathare

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PUNE: The National Human Rights Commission (NHRC) visited the Regional Mental Hospital (RMH), Yerawada, on Thursday and reviewed the healthcare services and facilities provided to inmates and patients at the hospital. The commission also gave suggestions to improve healthcare services at hospital, officials said.

As per officials, Hon'ble Dr Justice Bidyut Ranjan Sarangi, a member of NHRC, visited the RMH on Thursday morning and took a thorough review for over three hours. Hon'ble member NHRC is of the status and privi-

lege of sitting judge of the Supreme Court of India, said the officials.

It is to be noted that RMH last month was under the scanner, and a major embezzlement of government funds was allegedly exposed at the facility following a financial audit conducted by a committee appointed by the Public Health Department. The committee, in its report, has stated violations of human rights and the Mental Healthcare Act 2017 at RMH.

The NHRC member started the visit from the female wards and later visited the administrative office. Visits were done to the male wards, kitchen, outpatient department, telemedicine,

and male wards. Besides, this availability of medicines and the MPJAY scheme review was taken, said the officials.

Dr Srinivas Kolod, the medical superintendent of RMH, stated that the NHRC spoke with patients and their relatives to gather feedback on the food and healthcare services provided at the hospital. "The NHRC offered us valuable suggestions that we will implement. These changes will enhance our services and facilities for patients and inmates," he said.

"While it is important to treat patients, it is crucial to assess how they are faring in society and their communities after discharge," he added.

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The Assam Tribune

NHRC takes suo motu cognizance of journalist's detention by Guwahati police

The National Human Rights Commission sought a report for the notice within four weeks.

<https://assamtribune.com/assam/nhrc-takes-suo-motu-cognizance-of-journalists-detention-by-guwahati-police-1573267>

By The Assam Tribune - 4 Apr 2025 12:19 PM

Guwahati, April 4: The National Human Rights Commission (NHRC), India, has taken suo motu cognizance of a media report regarding the detention of a digital news portal journalist by Guwahati Police on March 25.

The Commission has issued a notice to the Director General of Police, Assam, seeking a detailed report on the matter within four weeks. The NHRC has stressed that freedom of the press is a fundamental aspect of democracy, and any actions curbing journalistic activities without justification could amount to a violation of human rights.

The journalist was called to the Panbazar Police Station and detained after covering a protest outside the Assam Cooperative Apex Bank Ltd. "According to the report, the protestors were demanding a high-level inquiry into alleged financial irregularities in the bank's management. The journalist had also questioned the bank's managing director on these allegations before being detained. However, no official reason was cited for the action taken against him," an official statement said.

The NHRC has observed that if the media report is accurate, it raises concerns about a violation of the journalist's human rights. The commission has directed the state police authorities to provide clarity on the circumstances surrounding the detention and whether due legal procedures were followed.

Several journalist associations and civil society groups have condemned the incident, calling it an attack on press freedom. They have urged authorities to ensure that media professionals can perform their duties without fear of harassment or intimidation. As the NHRC awaits the official response, the incident has sparked a wider debate on journalistic freedom and the treatment of media personnel covering sensitive issues in Assam.

The Sentinel

NHRC Takes Suo Motu Cognisance Of Journalist's Detention During Protest In Guwahati

The National Human Rights Commission has sought a report from Assam DGP after a journalist was detained during a protest in Guwahati over alleged bank irregularities.

<https://www.sentinelassam.com/north-east-india-news/assam-news/nhrc-takes-suo-motu-cognisance-of-journalists-detention-during-protest-in-guwahati>

Sentinel Digital Desk | Published on: 04 Apr 2025, 6:39 pm

GUWAHATI: The National Human Rights Commission (NHRC) has initiated suo motu cognisance of a media report regarding the detention of a journalist from a digital news portal during a protest in Guwahati. The NHRC issued a notice to the Director General of Police, Assam, requesting a comprehensive report within four weeks.

The incident took place on March 25, 2025, when the journalist Dilwar Hussain Mozumder, a Chief Reporter of 'The Crosscurrent,' was held in custody at the Panbazar police station following his attendance at a dharna outside the Assam Cooperative Apex Bank Ltd.

The demonstrators were calling for a high-level inquiry into the alleged financial irregularities within the management of the bank and accountability for the persons concerned. Reports indicate that Mozumder questioned the bank's Managing Director about these irregularities, although no official reason was provided for his detention.

After being held for several hours, Mozumder was granted bail later that night. However, he was re-arrested the following day in connection with a separate case filed by the bank's Managing Director, who accused him of attempting to steal bank documents. A Guwahati court then granted him bail in this second case on March 28, and he was released the following day.

The notice issued by the NHRC points toward concerns about possible violations of the journalist's human rights and calls for an investigation into the events of his detention.

NewsX

NHRC Takes Suo Motu Cognisance Of Reported Detention Of A Journalist In Assam

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that on 25th March, 2025 in Guwahati, a journalist of a digital news portal was called at Panbazar police and detained after a dharna in front of the Assam Cooperative Apex Bank Ltd, which he had gone to cover.

<https://www.newsx.com/india/nhrc-takes-suo-motu-cognisance-of-reported-detention-of-a-journalist-in-assam/>

Nibir Deka | April 4, 2025 10:23 AM Asia/Kolkata IST

Updated 12 hours ago

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that on 25th March, 2025 in Guwahati, a journalist of a digital news portal was called at Panbazar police and detained after a dharna in front of the Assam Cooperative Apex Bank Ltd, which he had gone to cover. Reportedly, the journalist had questioned the Managing Director of the bank on the alleged financial irregularities, though no reason was cited for his detention.

The Commission has observed that the contents of the news report, if true, raise the issue of violation of the journalist's human rights. Therefore, it has issued a notice to the Director General of Police, Government of Assam, calling for a detailed report in the matter within four weeks.

According to the media report, carried on 25th March, 2025, the protestors were demanding a high-level inquiry into the alleged financial irregularities in the management of the bank and strict action against those responsible.

Assam Chief Minister Himanta Biswa Sarma, who had earlier claimed that Mazumdar was not a "recognised" reporter as per the government norms, maintained that he has no problem with any scribe writing against him, but if a journalist "engages in other activities, law is equal for all".

Multiple cases were filed against Mr Mozumder. He was granted bail in all the cases. The journalist was arrested under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act for allegedly abusing a bank guard.

According to the police, the complainant alleged the journalist "unlawfully entered the first floor of the head office of the Assam Cooperative Apex Bank Ltd... and attempted to steal valuable bank documents. When the bank employees noticed the accused, they raised an alarm, causing the accused to flee the scene. During the incident, the accused disturbed the bank's operations, threatened the employees, and made caste-based derogatory remarks towards the security guard, who belongs to the ST community.

Madhyamam

Assam journo Dilwar Mozumder's detention violates human rights: NHRC

<https://madhyamamonline.com/india/assam-journo-dilwar-mozumders-detention-violates-human-rights-nhrc-1396199>

By Web Desk | 4 April 2025

New Delhi: The detention of Assam-based journalist Dilwar Mozumder was a potential violation of human rights if his reporting was accurate, the National Human Rights Commission said on Thursday. The human rights body took suo moto cognisance of the detention of the journo for his reporting of a protest against a bank, which is linked to Chief Minister and BJP leader Himanta Biswa Sarma, Scroll.in reported.

The protest against the bank, to which Himanta Sarma is the director and BJP leader, and MLA Biswajit Phukan is chairman, was over alleged financial irregularities.

The human rights panel informed that it had issued notice to Assam's director general of police and the state government, demanding an in-depth report on the matter in four weeks. Further, it was noted that the reason behind the detention of the journalist was not provided.

It was on March 25 that Mozumder, who had been working with the news outlet The CrossCurrent, was arrested. He had sought to ask Dombaru Saikia, the managing director of the Assam Co-operative Apex Bank, questions regarding alleged financial irregularities. On the same day, before his arrest, he had covered the protest by Jatiya Yuva Shakti, the youth wing of the Assam Jatiya Parishad, on financial irregularities of the bank.

First, Mozumder was charged with criminal intimidation in a case filed by a security guard at the bank and provisions under the Scheduled Castes and Scheduled Tribes Prevention of Atrocities Act. However, he was granted bail the next evening. But, he was taken to the Pan Bazar police station and arrested in connection with a second case filed by Saikia, who claimed that the journalist had trespassed onto the first floor of the office on March 25 and attempted to take away documents. Saikia claimed that Mozumder fled the spot when bank staff raised an alarm.

Janta Se Rishta

मानवाधिकार आयोग ने Assam में पत्रकार की हिरासत पर स्वतः संज्ञान लिया

<https://jantaserishta.com/local/assam/human-rights-commission-took-suo-motu-cognizance-of-the-detention-of-journalist-in-assam-3933562>

SANTOSI TANDI4 Apr 2025 4:18 PM

असम Assam : भारत के राष्ट्रीय मानवाधिकार आयोग (NHRC) ने असम के गुवाहाटी में एक पत्रकार को हिरासत में लिए जाने के मामले में स्वतः संज्ञान लिया है। यह पत्रकार असम कोऑपरेटिव एपेक्स बैंक लिमिटेड में कथित वित्तीय अनियमितताओं के खिलाफ विरोध प्रदर्शन को कवर कर रहा था। रिपोर्ट के अनुसार, 25 मार्च, 2025 को एक डिजिटल न्यूज़ पोर्टल के पत्रकार को पानबाजार पुलिस स्टेशन में बुलाया गया और बाद में हिरासत में ले लिया गया। हिरासत में लिए जाने से पहले पत्रकार ने कथित वित्तीय विसंगतियों पर बैंक के प्रबंध निदेशक से पूछताछ की थी। हिरासत में लिए जाने का कोई आधिकारिक कारण नहीं बताया गया।

NHRC ने कहा है कि अगर आरोप सही हैं, तो वे पत्रकार के मानवाधिकारों के संभावित उल्लंघन का संकेत देते हैं। नतीजतन, आयोग ने असम के पुलिस महानिदेशक (DGP) को नोटिस जारी कर चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। इससे पहले की मीडिया रिपोर्ट में यह भी बताया गया था कि प्रदर्शनकारी बैंक में वित्तीय कुप्रबंधन की उच्च स्तरीय जांच की मांग कर रहे थे और जिम्मेदार लोगों के खिलाफ सख्त कार्रवाई का आग्रह कर रहे थे।

Samachar4media

पत्रकार की गिरफ्तारी पर NHRC सख्त, असम DGP से मांगी रिपोर्ट

गुवाहाटी में एक पत्रकार को कवरेज के दौरान हिरासत में लिए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लेते हुए असम के पुलिस महानिदेशक को नोटिस जारी किया है

<https://www.samachar4media.com/media-forum-news/nhrc-take-suo-motu-cognisance-of-assam-journalists-detention-66078.html>

by समाचार4मीडिया ब्यूरो | Published - Friday, 04 April, 2025

Last Modified: Friday, 04 April, 2025

गुवाहाटी में एक डिजिटल न्यूज पोर्टल के पत्रकार को कवरेज के दौरान हिरासत में लिए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लेते हुए असम के पुलिस महानिदेशक को नोटिस जारी किया है। आयोग ने इस मामले में चार सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

मीडिया रिपोर्ट्स के अनुसार, 25 मार्च 2025 को गुवाहाटी स्थित असम कोऑपरेटिव एपेक्स बैंक लिमिटेड के बाहर हुए धरने को कवर करने गए पत्रकार को पानबाजार थाने में बुलाकर हिरासत में लिया गया। बताया गया है कि पत्रकार ने बैंक में कथित वित्तीय अनियमितताओं को लेकर बैंक के प्रबंध निदेशक से सवाल पूछे थे, हालांकि हिरासत में लेने का कोई स्पष्ट कारण नहीं बताया गया।

आयोग ने कहा है कि यदि खबर में दी गई जानकारियां सही हैं तो यह मामला पत्रकार के मानवाधिकारों के उल्लंघन का प्रतीक होता है। इसी आधार पर NHRC ने असम सरकार के पुलिस महानिदेशक को नोटिस जारी कर पूरे घटनाक्रम की विस्तृत जानकारी मांगी है।

धरने में अनियमितताओं की जांच की मांग

मीडिया रिपोर्ट के मुताबिक, 25 मार्च को बैंक प्रबंधन में हुई कथित वित्तीय गड़बड़ियों को लेकर प्रदर्शनकारियों ने उच्च स्तरीय जांच और दोषियों के खिलाफ सख्त कार्रवाई की मांग को लेकर धरना दिया था।

धरना स्थल से रिपोर्टिंग कर रहे डिजिटल न्यूज पोर्टल 'द क्रॉसकरंट' के चीफ रिपोर्टर दिलवार हुसैन मजूमदार को उसी रात हिरासत में लेकर गिरफ्तार किया गया। कई घंटे थाने में रखने के बाद उन्हें जमानत दे दी गई।

जमानत के बाद फिर हुई गिरफ्तारी

दिलचस्प बात यह रही कि जमानत की प्रक्रिया पूरी होने के बाद अगले ही दिन उन्हें एक और मामले में फिर से गिरफ्तार कर लिया गया। यह नया मामला खुद बैंक के प्रबंध निदेशक द्वारा दर्ज कराया गया था, जिसमें आरोप लगाया गया था कि पत्रकार बैंक के दस्तावेज चुराने की कोशिश कर रहा था।

हालांकि, इस दूसरे मामले में भी 28 मार्च को गुवाहाटी की एक अदालत ने उन्हें जमानत दे दी और अगले दिन वह रिहा हो गए।

इस पूरे घटनाक्रम ने प्रेस की स्वतंत्रता, पत्रकारों की सुरक्षा और प्रशासनिक जवाबदेही पर गंभीर सवाल खड़े कर दिए हैं। अब सभी की निगाहें असम पुलिस की रिपोर्ट और NHRC की आगे की कार्रवाई पर टिकी हैं।

ANI

Lawyer for Justice forum writes to NHRC over alleged attacks on Hindus in West Bengal

<https://www.aninews.in/news/national/general-news/lawyer-for-justice-forum-writes-to-nhrc-over-alleged-attacks-on-hindus-in-west-bengal20250404173617/>

ANI | Updated: Apr 04, 2025 17:36 IST

New Delhi [India], April 4 (ANI): The Lawyer for Justice forum on Friday wrote to National Human Rights Commission of India (NHRC) chairperson V Ramasubramanian regarding recent attack on Hindus and Hindu temple in West Bengal and urged him to take immediate action.

In a letter, Lawyer for Justice said that recent reports from across the state indicate an alarming rise in attacks on the Hindu community and vandalism of Hindu temples and pandals.

"We are writing to you with grave concern regarding the current situation in the state of West Bengal, where the human rights of Hindus are being severely violated. Recent reports from across the state indicate an alarming rise in attacks on the Hindu community, including the killing of Hindus, violent assaults, and the destruction and vandalism of Hindu temples and pandals. This widespread violence and hate-filled acts have left the Hindu community in a state of fear and helplessness," the letter read. They claimed that the attack on Hindus was carried out with impunity and that the perpetrators have faced no legal action. "As per numerous reports, including media coverage and eyewitness testimonies, these attacks have been carried out with impunity, and the perpetrators have faced little to no legal action. The law enforcement agencies appear to be either indifferent or complicit in these acts of violence, further exacerbating the suffering of the victims. It is extremely disheartening to witness such blatant human rights violations, especially in a state that prides itself on being a part of the democratic framework of India," the letter read.

The Lawyer for Justice forum highlighted some recent incidents that have sparked widespread concern.

"On 9th March 2025, shops and properties belonging to the Hindu community came under attack at Patikabari bazar in Nawda block in West Bengal's Murshidabad district. Few days ago, miscreants belonging to a particular community attacked the Puja Pandal of Maa Chandi and severely injured 10 Hindu devotees using sharp weapons in Dakshin Barbaria village in Purba Medinipur district of West Bengal," the letter read. "On 27th March 2025, a group of miscreants targeted Shops owned by Hindus at Mothabari, Malda District. The shops were attacked and vandalised without any sort of provocation from the shop owners. Only those shops that are owned by the Hindus was being selectively targeted," the letter added.

They said that the recent attacks on Hindus in West Bengal have disregarded the right to life, security, and the freedom to practice one's religion. "The right to life, security, and the freedom to practice one's religion are fundamental human rights guaranteed under the Constitution of India and international human rights conventions. However, the attacks on Hindus in West Bengal have flagrantly disregarded these basic rights. We are also apprehensive that the police may entangle the victims in false cases out of vindictiveness," the letter read. The Lawyer for Justice forum has urged NHRC to direct an immediate and thorough investigation into the attacks on Hindus and award adequate compensation to the victims. "Immediately visit the place of incident and also frequently visit in future in case of any such incident, so people of West of Bengal are assured that NHRC will uphold their human rights and law of land will prevail. Direct an immediate and thorough investigation into the attacks on Hindus, the killing of individuals, and the destruction of temples in West Bengal. Award adequate compensation to the victims," the letter read. "We are confident that the National Human Rights Commission, as the supreme body protecting the rights of citizens in India, will not allow such grave violations to go unchecked. The Hindu community in West Bengal, like all citizens of India, deserves to live with dignity, peace, and security, and it is essential that these fundamental rights are upheld without any compromise," the letter read. (ANI)

Bignewsnetwork

Lawyer for Justice forum writes to NHRC over alleged attacks on Hindus in West Bengal

<https://www.bignewsnetwork.com/news/278143961/lawyer-for-justice-forum-writes-to-nhrc-over-alleged-attacks-on-hindus-in-west-bengal>

ANI | 5th April 2025, 00:40 GMT+11

New Delhi [India], April 4 (ANI): The Lawyer for Justice forum on Friday wrote to National Human Rights Commission of India (NHRC) chairperson V Ramasubramanian regarding recent attack on Hindus and Hindu temple in West Bengal and urged him to take immediate action.

In a letter, Lawyer for Justice said that recent reports from across the state indicate an alarming rise in attacks on the Hindu community and vandalism of Hindu temples and pandals.

'We are writing to you with grave concern regarding the current situation in the state of West Bengal, where the human rights of Hindus are being severely violated. Recent reports from across the state indicate an alarming rise in attacks on the Hindu community, including the killing of Hindus, violent assaults, and the destruction and vandalism of Hindu temples and pandals. This widespread violence and hate-filled acts have left the Hindu community in a state of fear and helplessness,' the letter read.

They claimed that the attack on Hindus was carried out with impunity and that the perpetrators have faced no legal action.

'As per numerous reports, including media coverage and eyewitness testimonies, these attacks have been carried out with impunity, and the perpetrators have faced little to no legal action. The law enforcement agencies appear to be either indifferent or complicit in these acts of violence, further exacerbating the suffering of the victims. It is extremely disheartening to witness such blatant human rights violations, especially in a state that prides itself on being a part of the democratic framework of India,' the letter read.

The Lawyer for Justice forum highlighted some recent incidents that have sparked widespread concern.

'On 9th March 2025, shops and properties belonging to the Hindu community came under attack at Patikabari bazar in Nawda block in West Bengal's Murshidabad district. Few days ago, miscreants belonging to a particular community attacked the Puja Pandal of Maa Chandi and severely injured 10 Hindu devotees using sharp weapons in Dakshin Barbaria village in Purba Medinipur district of West Bengal,' the letter read.

'On 27th March 2025, a group of miscreants targeted Shops owned by Hindus at Mothabari, Malda District. The shops were attacked and vandalised without any sort of

provocation from the shop owners. Only those shops that are owned by the Hindus was being selectively targeted,' the letter added.

They said that the recent attacks on Hindus in West Bengal have disregarded the right to life, security, and the freedom to practice one's religion.

'The right to life, security, and the freedom to practice one's religion are fundamental human rights guaranteed under the Constitution of India and international human rights conventions. However, the attacks on Hindus in West Bengal have flagrantly disregarded these basic rights. We are also apprehensive that the police may entangle the victims in false cases out of vindictiveness,' the letter read.

The Lawyer for Justice forum has urged NHRC to direct an immediate and thorough investigation into the attacks on Hindus and award adequate compensation to the victims.

'Immediately visit the place of incident and also frequently visit in future in case of any such incident, so people of West of Bengal are assured that NHRC will uphold their human rights and law of land will prevail. Direct an immediate and thorough investigation into the attacks on Hindus, the killing of individuals, and the destruction of temples in West Bengal. Award adequate compensation to the victims,' the letter read.

'We are confident that the National Human Rights Commission, as the supreme body protecting the rights of citizens in India, will not allow such grave violations to go unchecked. The Hindu community in West Bengal, like all citizens of India, deserves to live with dignity, peace, and security, and it is essential that these fundamental rights are upheld without any compromise,' the letter read. (ANI)

Janta se Rishta

पश्चिम बंगाल में हिंदुओं पर कथित हमलों को लेकर लॉयर्स फॉर जस्टिस फोरम ने NHRC को पत्र लिखा

<https://jantaserishta.com/delhi-ncr/lawyers-for-justice-forum-writes-to-nhrc-over-alleged-attacks-on-hindus-in-west-bengal-3934223>

Gulabi Jagat4 Apr 2025 8:57 PM

New Delhi: लॉयर्स फॉर जस्टिस फोरम ने शुक्रवार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अध्यक्ष वी रामसुब्रमण्यम को पश्चिम बंगाल में हिंदुओं और हिंदू मंदिरों पर हुए हालिया हमले के बारे में पत्र लिखा और उनसे तत्काल कार्रवाई करने का आग्रह किया। एक पत्र में, लॉयर्स फॉर जस्टिस ने कहा कि राज्य भर से हाल की रिपोर्टों से पता चलता है कि हिंदू समुदाय पर हमलों और हिंदू मंदिरों और पंडालों में तोड़फोड़ की घटनाओं में चिंताजनक वृद्धि हुई है। "हम आपको पश्चिम बंगाल राज्य की वर्तमान स्थिति के बारे में गंभीर चिंता के साथ लिख रहे हैं , जहाँ हिंदुओं के मानवाधिकारों का गंभीर उल्लंघन किया जा रहा है। राज्य भर से हाल की रिपोर्टों से पता चलता है कि हिंदू समुदाय पर हमलों में चिंताजनक वृद्धि हुई है , जिसमें हिंदुओं की हत्या, हिंसक हमले और हिंदू मंदिरों और पंडालों में तोड़फोड़ और तोड़फोड़ शामिल है।

इस व्यापक हिंसा और घृणा से भरे कृत्यों ने हिंदू समुदाय को भय और असहायता की स्थिति में छोड़ दिया है, "पत्र में लिखा है। उन्होंने दावा किया कि हिंदुओं पर हमला दंड से मुक्त होकर किया गया और अपराधियों पर कोई कानूनी कार्रवाई नहीं की गई। पत्र में लिखा गया है, "मीडिया कवरेज और प्रत्यक्षदर्शियों की गवाही सहित कई रिपोर्टों के अनुसार, ये हमले दंड से बचकर किए गए हैं और अपराधियों पर बहुत कम या कोई कानूनी कार्रवाई नहीं की गई है। कानून प्रवर्तन एजेंसियां या तो उदासीन हैं या हिंसा के इन कृत्यों में मिलीभगत रखती हैं, जिससे पीड़ितों की पीड़ा और बढ़ जाती है। इस तरह के खुलेआम मानवाधिकार उल्लंघनों को देखना बेहद निराशाजनक है, खासकर ऐसे राज्य में जो खुद को भारत के लोकतांत्रिक ढांचे का हिस्सा होने पर गर्व करता है।" लॉयर्स फॉर जस्टिस फोरम ने हाल ही में हुई कुछ घटनाओं पर प्रकाश डाला है, जिन्होंने व्यापक चिंता पैदा की है।

पत्र में लिखा है, "9 मार्च 2025 को पश्चिम बंगाल के मुर्शिदाबाद जिले के नवादा ब्लॉक के पटिकाबाड़ी बाजार में हिंदू समुदाय की दुकानों और संपत्तियों पर हमला हुआ। कुछ दिन पहले, एक विशेष समुदाय के बदमाशों ने पश्चिम बंगाल के पूर्व मेदिनीपुर जिले के दक्षिण बरबरिया गांव में मां चंडी के पूजा पंडाल पर हमला किया और धारदार हथियारों का इस्तेमाल कर 10 हिंदू भक्तों को गंभीर रूप से घायल कर दिया।" पत्र में कहा गया है, "27 मार्च 2025 को, कुछ उपद्रवियों के एक समूह ने मालदा जिले के मोथाबारी में हिंदुओं के स्वामित्व वाली दुकानों को निशाना बनाया । दुकान मालिकों की ओर से किसी भी तरह के उकसावे के बिना दुकानों पर हमला किया गया और तोड़फोड़ की गई। केवल हिंदुओं की दुकानों को ही चुनिंदा रूप से निशाना बनाया जा रहा है।" उन्होंने कहा कि पश्चिम बंगाल में हिंदुओं पर हाल ही में हुए हमलों ने जीवन, सुरक्षा और अपने धर्म का पालन करने की स्वतंत्रता के अधिकार की अवहेलना की है। "जीवन, सुरक्षा और अपने धर्म का पालन करने की स्वतंत्रता का अधिकार भारत के संविधान और अंतर्राष्ट्रीय मानवाधिकार सम्मेलनों के तहत गारंटीकृत मौलिक मानव अधिकार हैं। हालांकि, पश्चिम बंगाल में हिंदुओं पर हुए हमलों ने इन बुनियादी अधिकारों की खुलेआम अवहेलना की है।

पत्र में लिखा है, "हमें इस बात की भी आशंका है कि पुलिस बदले की भावना से पीड़ितों को झूठे मामलों में फंसा सकती है।" न्याय के लिए वकील मंच ने एनएचआरसी से हिंदुओं पर हुए हमलों की तत्काल और गहन जांच का निर्देश देने और पीड़ितों को उचित मुआवजा देने का आग्रह किया है। "घटनास्थल पर तुरंत जाएँ और ऐसी किसी भी घटना के मामले में भविष्य में भी अक्सर जाएँ, ताकि पश्चिम बंगाल के लोगों को भरोसा हो कि एनएचआरसी उनके मानवाधिकारों की रक्षा करेगा और देश का कानून लागू होगा। हिंदुओं पर हुए हमलों, व्यक्तियों की हत्या और पश्चिम बंगाल में मंदिरों को नष्ट करने की तत्काल और गहन जांच का निर्देश दें। पीड़ितों को उचित मुआवजा दें," पत्र में लिखा है। "हमें विश्वास है कि भारत में नागरिकों के अधिकारों की रक्षा करने वाली सर्वोच्च संस्था के रूप में राष्ट्रीय मानवाधिकार आयोग इस तरह के गंभीर उल्लंघनों को अनियंत्रित नहीं होने देगा। पश्चिम बंगाल में हिंदू समुदाय, भारत के सभी नागरिकों की तरह, सम्मान, शांति और सुरक्षा के साथ रहने का हकदार है, और यह आवश्यक है कि इन मौलिक अधिकारों को बिना किसी समझौते के बरकरार रखा जाए," पत्र में लिखा है। (एएनआई)



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2 Senior IPS officers, NHRC Member Rajiv Kumar Jain & Vigilance Commissioner Arbind Kumar, Retire

Mr. Arbind Kumar, a 1984-batch Bihar cadre IPS officer serving as Vigilance Commissioner, has also completed his tenure

<https://indianmasterminds.com/news/2-senior-ips-officers-nhrc-member-rajiv-kumar-jain-vigilance-commissioner-arbind-kumar-retire-111352/>

Indian Masterminds Bureau

April 4, 2025 | Indian Masterminds Stories

Mr. Rajiv Kumar Jain, a 1980-batch Jharkhand cadre IPS officer and Member of the National Human Rights Commission (NHRC), has retired from his position. Alongside him, Mr. Arbind Kumar, a 1984-batch Bihar cadre IPS officer serving as Vigilance Commissioner, has also completed his tenure.

With their retirement, the process for new appointments to these key positions is now underway.

Times of India

For 2,800 prisoners, Bhondsi jail has 1 doctor, NHRC finds; Sactioned posts of medical officers 3, gaps in security facilities too

<https://timesofindia.indiatimes.com/city/gurgaon/for-2800-prisoners-bhondsi-jail-has-1-doctor-nhrc-finds-sactioned-posts-of-medical-officers-3-gaps-in-security-facilities-too/articleshow/119991600.cms>

Apr 5, 2025, 01.17 AM IST

Gurgaon: No woman doctor, insufficient medical staff, severe lack of facilities and gangsters using mobile phones — Bhondsi Jail is reeling under several problems.

While the jail lacks adequate healthcare services for its inmates, there is only one medical officer appointed for the health services of over 2,800 prisoners, even though there are three sanctioned positions for medical officers. The lack of primary medical check-up facilities is causing difficulties for the inmates.

Sick prisoners are sent to Civil Hospital in Sector 10 for routine tests, whereas such facilities should be available within the jail as per regulations.

There is no woman doctor for female inmates, raising concerns about how sick women can discuss their health issues with a doctor. The use of mobile phones by gangsters has also not stopped, a National Human Rights Commission (NHRC) official said after inspection of the jail that has been included in Haryana's list of high-security prisons.

These shortcomings — among a plethora of issues plaguing the jail — were revealed during an inspection by NHRC's special monitor Balkrishna Goyal.

Goyal said that inspections of Bhondsi Jail and an old age home were conducted on Tuesday, uncovering several deficiencies that need to be rectified promptly. "The inspection report will be submitted to the chairman of NHRC and subsequently sent to the chief secretary of Haryana to address the issues," he said, adding, no human rights violations will be tolerated.

Goyal told TOI that although the wages for working inmates are transferred to their accounts on time, "they lack information on how to use the money and thus are unable to utilise it." "Additionally, there are no jammers to prevent inmates from using phones. The jail has 2G jammers, while 5G networks are operational on mobile phones, allowing inmates to potentially use them. Several gangsters are lodged in Bhondsi Jail and often reports of the use of mobile phones inside the jail are reported," Goyal said.

Goyal expressed concern over the inadequate healthcare services for inmates and instructed civil surgeon Dr Alka Singh to enhance these services. As of Dec 31, 2024, the jail housed 2,898 inmates against a sanctioned capacity of 2,412, resulting in an overpopulation of 486.

This inmate population comprised 2,269 male undertrials, 80 female undertrials, 532 male convicts and 17 female convicts.

Additionally, four children were residing in the jail premises with their mothers. In comparison, on Dec 31, 2023, the jail held 2,910 inmates, exceeding its capacity by 498. The population included 2,066 male undertrials, 85 female undertrials, 739 male convicts and 20 female convicts. Additionally, five children were residing with their mothers.

Goyal also visited an old age home in Mandawar, Sohna, which was found to be operating illegally without permission from the social welfare department and the social welfare officer was unaware of its existence.

The lack of trained staff at the old age home was causing difficulties for the elderly. During the inspection, it was also revealed that employees of the DLSA and the Child Welfare Committee had not received their salaries for eight months, prompting instructions for the ADC to ensure payment.